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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11543/2019 & CM APPL.15820/2020

BEJON KUMAR MISRA

..... Petitioner

Through: Mr. Shashank Deo Sudhi with  
Mr. Dinesh Kumar Dakoria &  
Mr. Bijender P. Kumar, Advocates

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC for  
R-1/UOI.  
Mr. Purusharth Bisht, Advocate for  
R-2 to R-5.  
Mr. Devesh Singh, ASC (Civil) for  
GNCTD.  
Mr. Jayant Bhushan, Sr. Advocate  
with Mr. Mohan Rikhari, Adv. for  
R-8/RBI.  
Mr. Ramesh Babu & Nisha Sharma,  
Advocates for R-9/DICGC.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE PRATEEK JALAN**

**ORDER**

**14.08.2020**

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Proceedings in the matter have been conducted through video conferencing.

**CM APPL.15820/2020** (for directions)

Learned counsel appearing for the Reserve Bank of India (RBI) submitted that a list of the persons who are in need of money and want to

withdraw the amount, subject to the limits prescribed as per the General Directives issued by the RBI, on account of medical emergency due to Covid-19 pandemic situation, may be supplied by the petitioner.

Let the list of such persons be supplied by learned counsel for the petitioner to learned counsel for the RBI within a period of 10 days from today. On receipt of such list, the counsel for the RBI within a further period of 15 days shall respond to the learned counsel for the petitioner or will point out to this Court regarding the status of the withdrawal of the amount on account of medical emergency due to Covid-19 pandemic situation.

List on 15.09.2020.

**CHIEF JUSTICE**

**PRATEEK JALAN, J**

**AUGUST 14, 2020**

**kks**